

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 01/56/2015
CA. NO.

CORAM:

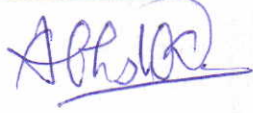




PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016**

**NAME OF THE COMPANY: M/s. Prudent Enterprises Pvt. Ltd. & ors. V/s. M/s. Piptel
Communications Pvt. Ltd. & ors.**

SECTION OF THE COMPANIES ACT: 56

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Abhishek Sharma	Advocate	Petitioner	
2.	Subrahmanyam BKV	"	"	
3.	Vasundhara Bhardwaj	Advocate	Proposed Respondent No. 6	
4.	Adarsh Ramakrishnan	Advocate	Respondent No 1 Company	
5.	Akhil Anand	Advocate	R-8	

ORDER

Learned counsel for the parties are present. Learned counsel for the proposed respondent no. 6 seeks and is given 2 weeks time to file the reply to the impleadment application filed by the petitioner. Learned counsel for the respondent no. 8 stated that he has not been provided with the copies of the pleadings so far. Learned counsel for the petitioner is directed to provide the copies of the pleadings to

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the learned counsel for the respondent no. 8 within a week's time and the Learned counsel for the respondent no. 8 shall file his reply within a period of 4 weeks thereafter. The other served respondents shall also be at liberty to file their reply within the period stipulated above.

List on 07.11.2016

Sd/-

(R.Varadharajan)
Member (Judicial)

Sd/-

(Maharaj Kfishan Hanjura)
Member (Judicial)